Government of Jammu and Kashmir, Finance Department, Civil Secretariat, Jammu/ Srinagar

NOTIFICATION

Jammu/Kashmir 18th of March/2025- Tax (Rate)

SO(E).- 66:- In exercise of the powers conferred by sub-section (3) of section 9 of the Jammu and Kashmir Goods and Services Tax Act, 2017 (Act No V of 2017), the Government, on the recommendations of the Council, hereby makes the following further amendments in the notification of the Finance Department, No.SRO-GST-4 Tax (Rate), dated the 8th of July, 2017, namely:-

In the said notification, in the Table, after S.No.7 and the entries relating thereto, the following S.No. and entries shall be inserted, namely: -

(1) (2)	(3)	(4)	(5)
"8. 72,73,74,75,76,77,78,79 80 or 81	, Metal scrap	Any unregistered Person	Any registered Person".

2. This notification shall be deemed to have come into force with effect from the 10^{th} day of October, 2024.

Sd/-(Santosh D Vaidya) IAS cretary to the Government

Principal Secretary to the Government

No:- FD-ST/34/2021-03- Part-1(241754) Copy to the:- Dated: - 18-03-2025

- Secretary, GST Council, New Delhi (In reference to CBIC notification no 06/2024-CTR Dt.08.10.2024).
- 2. All Financial Commissioners (ACF) UT of J&K.
- 3. Principal Secretary to Hon'ble Lt. Governor.
- 4. Principal Secretary to Hon'ble Chief Minister.
- 5. All Principal secretaries/Commissioner/Secretaries to Government.
- 6. Joint Secretary, J&K, MHA, GOI, New Delhi.
- 7. Divisional Commissioner, Jammu/Kashmir.
- 8. Commissioner, State Taxes Department, J&K.
- 9. Commissioner, Excise Department, J&K,
- 10. Additional Commissioner, State Taxes (Administration & Enforcement)

 Jammu/Kashmir.

11. Private Secretary to the Principal Secretary to Government, Finance Department.

12. Incharge Website, Finance Department.

(Mohammad Amin JKAS

Deputy Secretary to the Government Finance Department

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